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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA.No.917 of 1997  
MA.No.990/97  
MA.No.1074/97

Dated New Delhi, this 25th day of July, 1997.

HON'BLE SHRI K. MUTHUKUMAR, MEMBER(A)

1. Gopal Singh Bisht  
C-III/280 Lodhi Colony  
NEW DELHI-110 003.
2. Kirpal Singh Bisht  
C-III/280 Lodhi Colony  
NEW DELHI-110 003. .... Applicants

By Advocate: Shri C. Hari Shankar

versus

Union of India, through

1. Secretary  
Department of Urban Development  
Ministry of Urban Affairs &  
Employment, Nirman Bhawan  
NEW DELHI-110 001.
2. The Director of Estates  
Through the Director  
Nirman Bhawan  
NEW DELHI-110 001.
3. Secretary  
Department of Economic Affairs  
Ministry of Finance  
North Block  
NEW DELHI-110 001. .... Respondents.

By Advocate: Shri R. V. Sinha

O R D E R(Oral)

Shri K. Muthukumar, M(A)

When this matter has come up for hearing today, the learned counsel for the applicant submits that he has since received allotment letter dated 30.6.97 allotting him Type-I accommodation which is taken on record. The learned counsel also submits that he is willing to

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accept this allotment and, therefore, he does not wish to pursue this application. He, however, points out that since he has received this communication only on 16.7.97, the respondents should not deny him this allotment as he could not accept it earlier because of the pending litigation.

2. The learned counsel for the respondents, however, submits that the respondents would have no objection in allotting the accommodation even though the applicant had not communicated within the period as pointed out in the letter because it is stated to have been received late.

3. The learned counsel for the respondents submits that in case this allotment has lapsed due to technical difficulty, the respondents will allot another Type-I in lieu of this.

4. In the light of the foregoing, this application is dismissed as withdrawn.

  
(K. Muthukumar)  
Member(A)

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